

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2616  
ANSWERED ON:22.07.2009  
PENDING RTI QUERIES  
Ray Shri Rudramadhab

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether it is a fact that number of RTI queries are pending in High Courts and lower courts for more than a year;
- (b) if so, the details thereof, year-wise;
- (c) whether vacation could be an excuse to delay RTI query as observed by CIC recently; and
- (d) if not, the steps taken by the Government in this regard for clearance of RTI query within the stipulated period/time frame by all Government agencies including courts to the petitioner?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology Minister of State (Independent Charge) of the Ministry of Earth Sciences Minister of State in the Prime Minister's Office Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (c) :- The information is not centrally maintained.

(d):- The Right to Information Act, 2005 has an inbuilt system of ensuring that information under the Act is provided within the stipulated time frame. The Government has no role in this regard.